

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 30392/2012

(Arising out of impugned final judgment and order dated
02/03/2012 in RP No. 3325/2011 passed by the National Consumers
Disputes Reddressal Commission, New Delhi)

M/S SHIVA HI TECH AGRO FARMS

Petitioner(s)

VERSUS

ORIENTAL INS.CO.LTD.
(with office report)

Respondent(s)

Date : 30/07/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR
HON'BLE MR. JUSTICE R.K. AGRAWAL

For Petitioner(s) Mr. Abhishek Chaudhary,AOR

For Respondent(s) Ms. Manjusha Wadhwa,AOR

UPON hearing the counsel the Court made the following
O R D E R

Not taken up.

(Parveen Kr. Chawla)
Court Master

(Phoolan Wati Arora)
Assistant Registrar

Signature Not Verified

Digitally signed by
Parveen Kumar Chawla
Date: 2014.08.01
18:12:05 IST
Reason: